

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 306
(IB)-1088(PB)/2020
New IA-1722/2024, New IA-1723/2024

IN THE MATTER OF:

Axis Bank Ltd. ... Applicant

Versus

JMT Auto Ltd. ... Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Udit Singh

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1722/2024: Issue notice to the non-applicant returnable on 27.05.2024. The Applicant undertakes to serve notice upon the non-applicant through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the non-applicant within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 27.05.2024.

IA-1723/2024: Issue notice to the non-applicant returnable on 27.05.2024. The Applicant undertakes to serve notice upon the non-applicant through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the non-applicant within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 27.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)